

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 3
(IB)-713(PB)/2020

IN THE MATTER OF:

M/s. Unique Concepts
Vs.

.... Applicant/petitioner

M/s. Amrapali Leisure Valley Developers Pvt. Ltd.

.... Respondent

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 12.03.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prashant Sharma, Adv.

ORDER

Learned counsel for the operational creditor is present.

It has been brought to our notice that Hon'ble ~~the~~ Supreme Court has been monitoring and passing order in all matters pertaining to Amarpali Group Companies, therefore, we are reluctant to proceed with any application in the matters concerning Amarpali Group unless it shows that there are no orders causing any restraint on passing an order by us. Therefore, proceedings in this IB application are deferred to.

Liberty is granted to the applicant to file an affidavit to show that such a course is permissible whereby we could pass orders.

Adjourned *sine die*.

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)